GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 3783 TO BE ANSWERED ON 22.12.2015

3783. RESERVATION IN PRIVATE SECTOR

SHRI HARISH MEENA: SHRI ANTO ANTONY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to enact a law for extending the current constitutional provision of reservations to the private sector;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has received any representation in this regard; and
- (d) if so, the details thereof and the response of the Government thereto?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d): As per information provided by the Department of Industrial Policy and Promotion(DIPP), no such proposal for reservation in private sector is under consideration. However, a Coordination Committee on Affirmative Action for Scheduled Castes/Scheduled Tribes in Private Sector was set up by the Prime Minister's Office in 2006. Also, the Industry Associations viz. Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Confederation of Indian Industry (CII) have developed their respective Voluntary Code of Conduct (VCC) for member companies wherein stress has been laid on equal opportunities in employment for all sections of society, removing bias in employment to disadvantaged sections of society, increasing employability of socially disadvantaged sections through skill upgradation, continuous training and providing scholarships. A brief summary of updated action taken on Affirmative Action in the Private Sector as provided by the Department of Industrial Policy and Promotion (DIPP) in respect of three Industry Associations is at **Annexure-A.**

Annexure-A

Brief summary of updated actions taken on Affirmative Action in the Private Sector

I) Confederation of Indian Industry (CII)

- a) Affirmative Action Council (AAC) has been formed. The AAC has identified 5 areas of Affirmative-work, Employability, Entrepreneurship, Education and Employment.
- b) Affirmative Fund has been set up.
- c) 241944 candidates from Scheduled Caste/Scheduled Tribes (SC/ST) community have been trained in various vocational skills.
- d) 111697 Scholarships have been provided to SC/ST students.
- e) 100 Entrepreneurship development training programmes have been held.
- f) 925 companies have adopted Voluntary Code of Conduct.

II) Federation of Indian Chamber of Commerce and Industry (FICCI)

- a) 179810 candidates from SC/ST community have been trained in various vocational skills.
- b) 2036 Scholarships have been provided to SC/ST students.
- c) 5176 Entrepreneurship development training programmes have been held.
- d) 23030 SC/ST students have been provided free education.
- e) 478 companies have adopted Voluntary Code of Conduct.

III) Associated Chamber of Commerce and Industry of India (ASSOCHAM)

- a) 1035 companies have adopted Voluntary Code of Conduct.
- b) 161 ITIs have been upgraded.
- c) 377 SC/ST students have been imparted Entrepreneurship Development Programmes.
- d) 3357 scholarships provided to SC/ST students for studying in premier institutions like IITs/ IIMs.
- e) 35784 candidates have been trained under Skill Development programmes.